

(b) if so, the steps being taken by Government to deal with this?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) The Integrated Child Development Services (ICDS) Scheme is a Centrally Sponsored Scheme implemented by States/UTs across the country. The responsibility for implementation of ICDS Scheme including providing supplementary nutrition and management thereof rests with States/UTs. During the last two years and the current year, 33 complaints regarding irregularities/deficiencies in Supplementary Nutrition Programme were received pertaining to the States/UTs of Uttar Pradesh (16), Maharashtra (3), Rajasthan (3), Jharkhand (1), Delhi (2), Assam (1), Haryana (1), Bihar (2), Odisha (1), Manipur (1), Chhattisgarh (1), Madhya Pradesh (1).

The complaints received in respect of irregularities/deficiency in implementation of ICDS Scheme and in providing SNP are forwarded to concerned States/UTs for taking appropriate action. Reports on complaints which are serious in nature are sought from State Government /UT Administration.

The Government of India has introduced a five tier monitoring and supervision mechanism for better implementation of ICDS Scheme.

Food and Nutrition Board (FNB) has four Quality Control Laboratories at Delhi, Mumbai, Kolkata and Chennai, to analyse samples of various supplementary nutrition foods provided under the ICDS scheme. The samples are received from State Governments as well as collected by field units of FNB during the course of regular inspection of AWCs.

Government has also since outsourced analysis of supplementary food in 10% of total operational AWCs under ICDS to not-for-profit NABL Accredited Laboratories. All cases of food non-conforming of the prescribed standards in SNP are brought to the notice of the concerned State Government/UT Administration for taking corrective measures.

#### **IGMSY and RSBY**

1047. SHRI BAISHNAB PARIDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is proposed to launch Indira Gandhi Matritva Sahyog Yojana (IGMSY) in various districts of the country for pregnant and lactating women over a period of six months in certain districts of the country;

(b) if so, the details thereof, *inter-alia* indicating the districts that are proposed to be covered in Odisha State and whether a Committee is proposed to be constituted to monitor this project; and

(c) whether it is also proposed to extend Rashtriya Swasthya Bima Yojana (RSBY) to street vendors and whether this scheme has been operationalised in certain States in the country?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Indira Gandhi Matritva Sahyog Yojana (IGMSY) is a centrally sponsored scheme for pregnant and lactating women which was introduced in October, 2010 on pilot basis and is now operational in 53 districts across the country using the plat form of Integrated Child Development Scheme (ICDS).

(b) A list of 53 districts covered under the scheme is given in Statement (*See* below). The list *inter-alia* include two districts of Odisha namely Bargarh and Sundargarh. The Scheme is being monitored through the National Level Steering and Monitoring Committee, State Level Steering and Monitoring Committee, District Level Steering and Monitoring Committee, Project Level Steering and Monitoring Committee and Village Level Monitoring and Supervision Committee.

(c) Yes, Sir. Rashtriya Swasthya Bima Yojana (RSBY) was launched in October, 2007 by the Ministry of Labour and Employment to Below Poverty Line (BPL) families (a unit of five) in the unorganized sector which became operational from 1st April, 2008. The decision to extend the scheme to all registered Street Vendors was taken by the Government on 20-10-2010. The scheme has been operationalised in the states of Chhattisgarh, Delhi, Haryana, Himachal Pradesh, Jharkhand, Kerala, Mizoram and Tripura.

***Statement***

*State/UT-wise details of districts covered under Indira  
Gandhi Matritva Sahyog Yojana*

Sl. No.	State/UT	Districts Covered
1.	Andaman and Nicobar Island	South Andaman
2.	Andhra Pradesh	West Godavari and Nalgonda
3.	Arunachal Pradesh	Papum Pare

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Sl. No.	State/UT	Districts Covered
4.	Assam	Kamrup and Goalpara
5.	Bihar	Vaishali and Saharsa
6.	Chandigarh	Chandigarh
7.	Chhattisgarh	Dhamtari and Bastar
8.	Dadra and Nagar Haveli	Dadra & Nagar Haveli
9.	Daman and Diu	Diu
10.	Delhi	West and North West
11.	Goa	North Goa
12.	Gujarat	Bharuch and Patan
13.	Haryana	Panchkula
14.	Himachal Pradesh	Hamirpur
15.	Jammu and Kashmir	Kathua and Anantnag
16.	Jharkhand	East Singh Bhumi and Simdega
17.	Karnataka	Kolar and Dharwad
18.	Kerala	Palakkad
19.	Lakshadweep	Lakshadweep
20.	Madhya Pradesh	Chindwara and Sagar
21.	Maharashtra	Bhandara and Amravati
22.	Manipur	Tamenglong
23.	Meghalaya	E. Garo Hills
24.	Mizoram	Lawngtlai
25.	Nagaland	Kohima

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Sl. No.	State/UT	Districts Covered
26.	Odisha	Bargarh and Sundargarh
27.	Puducherry	Yanam
28.	Punjab	Amritsar and Kapurthala
29.	Rajasthan	Bhilwara and Udaipur
30.	Sikkim	West Sikkim
31.	Tamil Nadu	Cuddalore and Erode
32.	Tripura	Dhalai
33.	Uttar Pradesh	Mahoba, Sultanpur*
34.	Uttarakhand	Dehradun
35.	West Bengal	Jalpaigur and Bankura

\*Includes Musafirkhana, Amethi, Gauriganj tehsil of Chhatrapati Sahuji Maharaj Nagar

#### **Awards for women empowerment**

1048. SHRI AAYANUR MANJUNATHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Ministry proposes to announce an award similar to the Stree Shakti Award, whereby one woman from each District shall be recognised every year for her contribution in the field of women's empowerment; and

(b) if so, the details of the new award being announced?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) Yes Sir. The award has already been announced.

(b) The guidelines of the award have not been finalized yet.

#### **Atrocities against women**

1049. SHRI P. RAJEEVE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of cases of rapes and atrocities against women that have been reported during the last three years in the country, the State-wise details thereof; and